

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.6**

**New IA/402/ND/2023 IN IB/2721/ND/2019**

**IN THE MATTER OF:**

M/s Straight Edge Contracts Pvt. Ltd.	...	Applicant
Versus		
M/s Three C Shelters Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 19.01.2023**

**Coram:**

**Mr. P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Sanjay Bhatt, Adv. & Ms. Apoorva  
Chowdhary, Adv.

For the Respondent :

**ORDER**

**IA/402/ND/2023**

This is an application for placing on record the consent to act as IRP pursuant to provisions of IBC, 2016 by the applicant IRP Mr. Pradeep Kumar Kaushik. The Form-2 submitted by the IRP is taken on record with all just exceptions. The consent as submitted in form-2 is taken on record. The copy of the certificate of the registration as well as copy of Authorisation for Assignment ('AFA') submitted along with present consent form are taken on record with all just exceptions. Accordingly, the present application i.e. IA/402/ND/2023 stands disposed of. The IRP is directed to complete the CIRP proceedings within the prescribed time.

**Sd/-  
DR. BINOD KUMAR SINHA,  
MEMBER (TECHNICAL)**

**Sd/-  
P.S.N. PRASAD,  
MEMBER (JUDICIAL)**